

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI.**

(IB)-772/(ND)/2018

In the matter of:

Simran Kaur ...Applicant
Vs. ...Respondent
International Traceability Systems

SECTION: Under Section 9 of IBC

Order delivered on 04.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant
For the Respondent

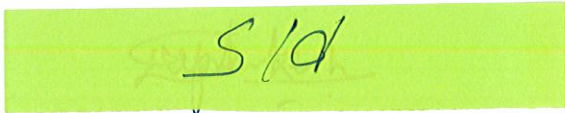
Mr. Pawan Dubey, Adv.
Mr. Rahul Ghosh & Mr. Manoj, CS

ORDER

Learned counsel for the applicant present. The Company Secretary working with the Corporate Debtor present on behalf of the respondent. He states that they have not received the entire copy of the application. The learned counsel for the applicant states that the modified application is served yesterday. Let the application be received by the respondent and is directed to file Vakalatnama and reply after receiving the copy of the application within 10 days with the copy in advance to the other side.

Rejoinder, if any, within five days thereafter with the copy in advance to the other side. In the meantime, the Company Secretary makes a statement that the application is filed for salary dues. The company shall consider and take appropriate steps to settle the matter amicably. For further consideration on 25.07.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**